

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 12th July, 2022.

No. LJ (A) 86/2021/112 - In exercise of powers conferred under sub - section (3) of Section 24 of the Code of Criminal Procedure Code, 1973, the Governor of Meghalaya is pleased to appoint Shri Carebasius Pasi, Advocate as Addl. Public Prosecutor / Addl. Govt. Pleader in District Court, Jowai with headquarter at Shillong, with immediate effect and until further orders.

Sd/-
Secretary to the Govt. of Meghalaya,
Law Department.


Memo No. LJ (A) 86/2021/112-A,

Dated Shillong, the 12th July, 2022.

Copy forwarded to:-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong.
3. The Deputy Commissioner, West Jaintia Hills, Jowai.
4. The District & Session Judge, West Jaintia Hills, Jowai.
5. The Superintendents of Police, West Jaintia Hills, Jowai
6. The Accountant General (A &E), Meghalaya, Shillong- 793001.
7. Shri Carebasius Pasi, Advocate. Charge report of assuming charge as Addl. Public Prosecutor/Addl. Govt. Pleader along with contact No. should also be furnished to this Department. This appointment will be reviewed after every 6 (six) months.
8. The Secretary, High Court Bar Association, Shillong.
9. The Secretary, Jaintia Hills District Bar Association, Jowai.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. The Treasury Officer, West Jaintia Hills, Jowai.
12. Law (B) Department.
13. DEO, Law Department.
14. Guard file.

By order etc.,



Addl. Secretary to the Govt. of Meghalaya,
Law Department.